

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 150 of 2011-DB

[Arising out of Order-in-Original/Appeal No RKA-518-SRT-I-2010 dated 08.09.2010 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-SURAT-I]

Surat Municipal Corporation

Main Office, Muglisara,
SURAT, GUJARAT

.... Appellant

VERSUS

Commissioner of Central Excise & ST, Surat-I

New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

.... Respondent

APPEARANCE :

None for the Appellant

Shri R K Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11373 / 2021

DATE OF HEARING/ DECISION : 01.04.2021

RAMESH NAIR :

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present case which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this Tribunal shall be deemed to have been withdrawn in terms of Section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**